

(1)
MR

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 172/2002

New Delhi, this the 18th day of January, 2002

Hon'ble Shri Govindan S.Tampi, Member (A)

Roop Chand
S/o Shri Babu Ram
R/o H.No.362, R.K.Puram
New Delhi - 66.

...Applicant

(By Advocate Shri Yogesh Sharma)

V E R S U S

UNION OF INDIA : THROUGH

1. The Secretary
Ministry of Finance
Govt. of India, New Delhi.
2. The Commissioner/Head of Department
Directorate of Preventive Operations
Customs and Central Excise, Lok Nayak Bhawan
Khan Market, New Delhi - 3.
3. The Joint Commissioner (Admn)
Directorate of Preventive Operations
Customs and Central Excise, Lok Nayak Bhawan
Khan Market, New Delhi - 3.

...Respondents

O R D E R (ORAL)

By Hon'ble Shri Govindan S.Tampi,

Shri Yogesh Sharma, learned counsel for the applicant seeks the relief that the respondents may be directed to consider the representation of the applicant in accordance with the Rules.

2. Noting the above, I dispose of this OA without issuing a notice with directions to the respondents to consider the representation dated 1-2-2001 placed at Annexure A-2 and dispose it of by reasoned and speaking order within two months from the date of receipt of a copy of this order. Copy of the OA and this order may also be forwarded to the respondents.

(GOVINDAN S.TAMPI)
MEMBER (A)

Villal